

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4251
ANSWERED ON:19.12.2012
MINIMUM WAGES TO TEACHING/NON-TEACHING STAFF
Thomas Shri P. T.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of exploitation of teachers and non-teaching staff employed in private educational institutions in the country have come to the notice of the Government;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the action taken by the Government against the erring schools and educational institutions and also the steps taken to ensure that the teaching and non- teaching staff get minimum wages in these institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

(a)&(b): Education being a subject in the concurrent list of the Constitution, and the majority of schools and colleges being under the jurisdiction of the State Governments, it is for the respective State Governments to take appropriate decisions in the matter.

However, the Affiliation Bye-Laws of the Central Board of Secondary Education (CBSE) states that "the school in India must pay salaries and admissible allowances to the staff not less than the corresponding categories of employees in the State Government schools or as per scales etc. prescribed by the Government of India".

(c): The CBSE, from time to time, directs its affiliated schools to adhere to the provisions of Affiliation Bye-Laws of the Board. Action against erring schools is taken on the merits of each case, in accordance with the provisions contained in the Affiliation Bye-Laws.